

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Chhattisgarh Sthaniya Nidhi Sampariksha (Sanshodhan) Adhiniyam, 2011

#### 9 of 2011

[03 May 2011]

#### **CONTENTS**

- 1. Short Title, Extent And Commencement
- 2. Amendment Of Section 2
- 3. Amendment Of Section 8

# Chhattisgarh Sthaniya Nidhi Sampariksha (Sanshodhan) Adhiniyam, 2011

### 9 of 2011

[03 May 2011]

An Act further to amend the Chhattisgarh Sthaniya Nidhi Sampariksha Adhiniyam, 1973. Be it enacted by the Chhattisgarh Legislature in the Sixty-second Year of the Republic of India as follows:-- \* Published in the Chhattisgarh Rajpatra (Asadharan) dated 3-5-2011 Page 318(1).

## 1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Chhattisgarh Sthaniya Nidhi Sampariksha (Sanshodhan) Adhiniyam, 2011.
- (2) It extends to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in the Official Gazette.

#### 2. Amendment Of Section 2 :-

After clause (i) of Section 2 of the Chhattisgarh Sthaniya Nidhi Sampariksha Adhiniyam, 1973 (No. 43 of 1973), (hereinafter referred to as the Principal Adhiniyam), the following clause shall be added, namely:--

"(j) "Annual Report" means consolidated report of the contents of the audit reports, prepared by the Director Local Fund Audit as referred to in the Section 9 of the said Adhiniyam."

### 3. Amendment Of Section 8 :-

After Section 8 of the Principal Adhiniyam, the following Section shall be added, namely;--

- "8-A. (1) The Annual Report of the Director, Local Fund Audit, in relation to the Audit of the following Local Bodies, referred to in Schedule of Section 4 (1) of the said Adhiniyam--
- (1) All Municipal Corporations,
- (2) All Municipal Councils,
- (3) All Nagar Panchayats,
- (4) All Zila Panchayats,
- (5) All Janpad Panchayats,
- (6) All Gram Panchayats,
- shall be submitted to the State Government (Finance Department).
- (2) The State Government (Finance Department) shall cause, the Annual Report as soon as after it is received by it under sub-section (1) to be laid, before the State Legislature."